

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No. 1398 of 1998

New Delhi, dated this the 30th July, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

S/Shri

1. Attar Singh,  
S/o Shri Phool Chand

2. Jog Ran  
S/o Shri Phool Singh

R/o House No.615, E Block,  
Gali No. 19, East Gokalpuri  
(Amar Colony, Delhi-94.

3. Prem Chand, Shri Yogesh Sharma  
S/o Shri Itwari Lal

4. Telu Ram,  
R/o <sup>S/o</sup> Shri Simru Singh  
758, D Block, East Gokalpuri,  
Amar Colony, Delhi-94. .... APPLICANTS

(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India through  
the General Manager,  
Northern Railway,  
New Delhi.

2. The Divl. Railway Manager,  
Northern Railway,  
Delhi Division,  
Near New Delhi Railway Station,  
New Delhi. .... RESPONDENTS

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicants seek inclusion of their names  
in the live Casual Labourer Register and  
engagement in preference to juniors and freshers.

2. I have heard Shri Yogesh Sharma for  
applicant.

(2)

3. Shri Sharma states that applicants have filed representation to respondents on 1.5.97 (Ann. A-9) which still remains undisposed of and further states that applicants would be satisfied if respondents are directed to dispose of the aforesaid representation in accordance with rules and instructions having regard to the Tribunal's judgment dated 3.1.97 in O.A. No. 867/95 Vijay Singh & Ors. Vs. UOI & Ors. (Ann A/6)

4. This O.A. is disposed of with a direction to respondents to dispose of applicants' representation dated 1.5.97 in accordance with rules and instructions as expeditiously as possible and preferably within three months from the date of receipt of a copy of this order. In this connection copy of judgment dated 3.1.997 in O.A. No. 867/95 Vijay Singh & Ors. Vs. UOI & Ors. is appended to this order. No costs.

*Arulchager*  
(S.R. ADIGE)  
Vice Chairman (A)

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